



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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November 04, 2024

RBI imposes monetary penalty on The Jambusar People's Co-operative Bank Ltd., Dist. Bharuch, Gujarat

The Reserve Bank of India (RBI) has, by an order dated October 28, 2024, imposed a monetary penalty of ₹10,000/- (Rupees Ten Thousand only) on The Jambusar People's Co-operative Bank Ltd., Bharuch, Gujarat (the bank) for non-compliance with certain directions issued by RBI on 'Membership of Credit Information Companies (CICs) by Co-operative Banks'. This penalty has been imposed in exercise of powers conferred on RBI under section 25 of the Credit Information Companies (Regulation) Act, 2005.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2023. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made by it during the personal hearing, RBI found, *inter alia*, that the following charge against the bank was sustained, warranting imposition of monetary penalty:

The bank failed to submit data to any of the CICs.

This action is based on the deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.